

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP No.4/2007
In
CP No.182/2004
MA No.515/2007
OA No.144/2004

New Delhi this the 11th day of May, 2007

Hon'ble Mr. L.K.Joshi, Vice Chairman (A)
Hon'ble Mr. Mukesh Kumar Gupta, Member (J)

Sh. Yog Raj, (applicant No.1 in the OA),
S/o Sh. Om Prakash,
Aged about 40 years,
Working as Casual Labourer,
in Central Water Commission, Sewa Bhawan,
R.K.Puram, New Delhi.

(By Advocate: Shri T.D.Yadav)

-Applicant

Versus

1) Sh. S.K.Das,
Chairman,
Central Water Commission, Sewa Bhawan,
R.K.Puram, New Delhi.

2. Sh.A.K.Mazumdar,
Director,
PCP Directorate,
Central Water Commission, Sewa Bhawan,
R.K.Puram, New Delhi.

-Respondents

(By Advocate: Shri M.K.Bhardwaj for Shri A.K.Bhardwaj)

ORDER

Hon'ble Mr. Mukesh Kumar Gupta, Member (J)

Shri T.D. Yadav, states that he being a counsel for applicant in the present case, seeks liberty to withdraw the present Contempt Proceeding stating that compliance has been done. Ordered accordingly. Notices are discharged.

(Mukesh Kumar Gupta)
Member (J)

(L.K. Joshi)
Vice-Chairman (A)